

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH

**MISCELLANEOUS APPLICATION (MISC) NO: 85720 OF 2021
IN
EXCISE APPEAL NO: 85646 OF 2013**

[Arising out of Order-in-Appeal No: BPS/121/LTU/MUM/2012 dated 15/10/2012 passed by the Commissioner of Central Excise & Service Tax (Appeals), Mumbai – I.]

Commissioner of Central Excise & Service Tax (LTU)
29th Floor, Centre-I, World Trade Centre,
Cuffe Parade, Mumbai - 400005

...Appellant

versus

Lubrizol (India) Pvt Ltd
9/3 Thane-Belapur Road, Turbhe,
Navi Mumbai 400614

...Respondent

APPEARANCE:

Shri N N Prabhudesai, Commissioner (AR) for the appellant

None for the respondent

WITH

**MISCELLANEOUS APPLICATION (MISC) NO: 85759 OF 2021
IN
EXCISE APPEAL NO: 88605 OF 2013**

[Arising out of Order-in-Original No: Belapur/05/Bel-II/R-III/COMMR/KA/2013-14 dated 30/04/2013 passed by the Commissioner of Central Excise & Customs, Belapur]

Commissioner of Central Excise
Belapur, 1st Floor, CGO Complex, CBD Belapur,
Navi Mumbai - 400614

...Appellant

versus

Savita Oil Technologies Pvt Ltd
Plot No. 17-17A, TTC Industrial Area, MIDC
Pawane, Navi Mumbai

...Respondent

APPEARANCE:

Shri N N Prabhudesai, Commissioner (AR) for the appellant

Shri Mehul Jiwani, Chartered Accountant for the respondent

AND

**MISCELLANEOUS APPLICATION (MISC) NO: 85756 OF 2021
IN
EXCISE APPEAL NO: 85250 OF 2018**

[Arising out of Order-in-Original No: 01/RKM/COMMR/BELAPUR/2017-18
dated 29/09/2017 passed by the Commissioner of GST & Central Excise,
Belapur.]

Commissioner of CGST & Central Excise
Belapur, 1st Floor, CGO Complex, CBD Belapur,
Navi Mumbai - 400614

...Appellant

versus

Speciality Chemicals (Unit of ICI Ltd)
Plot 1/1, TTC Industrial Area, Thane-Belapur Road
Koparkhairane, Navi Mumbai - 400709

...Respondent

APPEARANCE:

Shri N N Prabhudesai, Commissioner (AR) for the appellant

None for the respondent

CORAM:

**HON'BLE MR RAMESH NAIR, MEMBER (JUDICIAL)
HON'BLE MR C J MATHEW, MEMBER (TECHNICAL)**

FINAL ORDER NO: A / 87115-87117/2021

DATE OF HEARING:	12/11/2021
DATE OF DECISION:	12/11/2021

PER: RAMESH NAIR

Revenue filed these applications for withdrawal of appeals
on the ground that the amount involved is less than ₹ 50 lakhs
and as per CBIC instruction issued in F.No. 390/Misc/116/2017-JC

dated 22nd August 2019 Revenue is not supposed to file appeal on monetary limits.

2. Accordingly, the appeals are dismissed as withdrawn.

(Dictated and Pronounced in Open Court)

(C J Mathew)
Member (Technical)

(Ramesh Nair)
Member (Judicial)

**/as*